

ment works to be undertaken during the Second Five Year Plan or for the first year of the Plan ;

(b) if so, the nature of such directives;

(c) the items of work that will be generally undertaken under local development works;

(d) whether any assessment of the work done in this respect during First Five Year Plan has been made; and

(e) if so, the results thereof?

The Deputy Minister of Planning (Shri S. N. Mishra) : (a) to (e). A statement is laid on the Table of the House. [See Appendix XII, annexure No. 56]

Faridabad Development Board

*2085. **Shri Rishang Keishing :** Will the Minister of Rehabilitation be pleased to state:

(a) whether it is a fact that the Faridabad Development Board is a non-statutory body having no appropriate legal status;

(b) whether it is also a fact that this body has received from the Union Government about Rs. 5 crores as loan without security;

(c) if so, whether Government obtained any legislative sanction for providing the loan in this manner; and

(d) if not, the reasons therefor?

The Minister of Rehabilitation (Shri Mehr Chand Khanna) : (a) Yes. The Board has been set up as an administrative exigency though legally speaking the Ministry of Rehabilitation is responsible for all that is being done by the Board. A bill has also been introduced in the Lok Sabha for setting up a statutory body.

(b) Loans to the extent of about Rs. 421 lakhs have been advanced to the Board and the assets created out of the loan have been treated as Government property.

(c) and (d). The Budget Estimates of the Ministry of Rehabilitation which provide for the grant of loan to Faridabad Development Board are placed before the Parliament and no separate sanction was considered necessary.

Private Firms

*2086. **Shri Wodeyar :** Will the Minister of Heavy Industries be pleased to state whether it is a fact that the Union Government have taken objection to private firms taking away employees from the public sector to the private sector?

The Minister of Heavy Industries (Shri M. M. Shah) : Yes, Sir. Some instances of private firms offering appointment to Government employees without first informing the Government Department concerned came to the knowledge of the Government. The matter was brought to the notice of the Federation of Indian Chambers of Commerce and Industry. It has been generally agreed that employees should not be attracted from one place to another without the knowledge of the employer.

बर्मा में भारतीय नेताओं के स्मारक

*2087. **श्री भक्त दर्शन :** क्या प्रधानमंत्री यह बताने की कृपा करेंगे कि बर्मा के मांढले जिले में जहाँ प्रसिद्ध भारतीय देश भक्त नेता लोकमान्य तिलक और लाला लाजपत राय को ब्रिटिश शासन काल में कैदी के रूप में रखा गया था, वहाँ उनका उपयुक्त स्मारक बनवाने की दिशा में इस बीच क्या प्रगति हुई है?

बैरोलिक कार्य मंत्री के तथा सचिव (श्री सादत अली ख़ाँ) : लोकमान्य तिलक की यादगार में सासा बड़ा हात बनाने का इरादा है, जिसमें क्लास भी लग सके और लेक्चर भी हो सके। इसकी तफ़्तील तैयार कर ली गई है और धन बर्मा संघ की सरकार की मंजूरी का इंतज़ार हो रहा है।

All-India Khadi and Village Industries Board

*2088. **{ Babu Ramnarayan Singh: Shri Asthana :**

Will the Minister of Production be pleased to state:

(a) the rules and regulations regarding recruitment of personnel for both administrative and clerical cadre in the office of All-India Khadi and Village Industries Board;

(b) whether the administrative posts are filled up direct by the Board or by Union Public Service Commission;

(c) Whether there was any sort of advertisement inserted for the post of Director of Development, Khadi Board, Bombay; and

(d) if not, why not?